

**Air India Terminal Building, Bombay**

**804. Shri Madhu Limaye:  
Shri Kishen Pattanayak:**

Will the Minister of Finance be pleased to refer to the reply given to Unstarred Question No. 1115 on the 23rd November, 1965 and state:

(a) whether the Finance Ministry and the Reserve Bank had satisfied themselves that the Indian architects and designers were not competent to design a sky-scraper for the Air India Terminal Building, Bombay, before sanctioning the foreign exchange to the American firm of consulting architects; and

(b) if so, whether any Indian architects have been encouraged to learn the techniques of drawing, designing, etc. so that foreign assistance may not have to be sought again?

**The Minister of Finance (Shri Sachindra Chaudhuri):** Having regard to the nature of the project inasmuch as the concept of sky-scraper is rather new for architectural planning in India and the fact that Indian firms are being associated both at planning and execution stages, Government of India agreed to the appointment of an American firm as consulting architects for preparation of drawings. Added to that is the fact that out of dollars 150,000 as the fees to be paid \$60,000 has been adjusted against sale of transportation by Air India.

(b) Yes, Sir. Indian architects are being associated in the execution of the project.

**Schemes involving Capital Outlay of Rs. 25 lakhs**

**805. Shri P. R. Chakraverti:  
Shri K. N. Tiwary:**

Will the Minister of Finance be pleased to state:

(a) whether all schemes involving a capital outlay of Rs. 25 lakhs and above are being re-examined and approved by his Ministry; and

(b) if so, the economy achieved in the different Ministries as a result of this economy drive?

**The Minister of Finance (Shri Sachindra Chaudhuri):** (a) and (b). In the context of the Emergency it was laid down in September, 1965 that with a view to conserving resources, all construction projects, the building content of which exceeded Rs. 25 lakhs should be re-examined by the Ministries and approval of the Ministry of Finance obtained before entering into fresh commitments or commencing such works. The Financial Advisers were also instructed to review all construction projects included in the current year's Budget Estimates to examine the feasibility of rephasing or deferring some of the schemes.

As a result of the aforesaid re-appraisal, about Rs. 21 crores has been saved immediately by curtailing, rephasing or deferring some of schemes including those in public sector undertakings. Information relating to two Ministries is awaited and will be laid on the Table of the House as early as possible.

**Jawahar Sagar Dam**

**806. Shri P. R. Chakraverti:  
Shri K. N. Tiwary:**

Will the Minister of Irrigation and Power be pleased to state:

(a) whether the entire equipment for the power plant of the Jawahar Sagar Dam is coming from Canada under the Colombo Plan;

(b) whether the Power House will be connected with the Chambal grid; and

(c) the total installed capacity and the total irrigation potential after the completion of the three power stations under the Chambal Valley Development Scheme?

**The Minister of Irrigation and Power (Shri Fakhruddin Ahmed):** (a) Yes, but under the Canadian

Credit and not under the Colombo Plan.

(b) Yes.

(c) Total installed capacity will be 388 MW while the total irrigation potential is 14 lakh acres.

**L.I.C. Funds for Housing**

807. **Shri Subodh Hansda:**  
**Shri S. C. Samanta;**  
**Shri Bhagwat Jha Azad;**  
**Shri P. C. Borooah;**  
**Shri M. L. Dwivedi:**

Will the Minister of Works, Housing and Urban Development be pleased to state:

(a) whether the release of funds for Housing schemes from the L.I.C. has been postponed from the current financial year;

(b) whether this applies to both the public and private housing schemes; and

(c) the saving likely due to this stoppage?

**The Minister of Works, Housing and Urban Development (Shri Mehr Chand Khanna):** (a) No. Rs. 15 crores have been allocated by the Life Insurance Corporation during the current financial year for financing housing schemes.

(b) and (c). Do not arise.

**Appellate Tribunal to Deal Customs and Excise Appeals**

808. **Shri P. C. Borooah:**  
**Shri M. L. Dwivedi:**  
**Shri Bhagwat Jha Azad:**  
**Shri Subodh Hansda:**  
**Shri S. C. Samanta;**  
**Shri Vishram Prasad:**  
**Shri Yashpal Singh:**  
**Shri Bagri:**  
**Dr. Ram Manohar Lohia:**

Will the Minister of Finance be pleased to state:

(a) whether the Federation of Indian Chambers of Commerce and

Industry has urged his Ministry to set up an Appellate Tribunal to hear final Customs and Excise appeals; and

(b) if so, Government's reaction thereto?

**The Minister of Finance (Shri Sachindra Chaudhuri):** (a) Yes, Sir.

(b) Similar suggestions have been considered by the Government earlier, but have not been found feasible.

**Aid from Canada**

809. **Shri P. C. Borooah:**  
**Shri M. L. Dwivedi:**  
**Shri Bhagwat Jha Azad:**  
**Shri Subodh Hansda:**  
**Shri S. C. Samanta:**

Will the Minister of Finance be pleased to state:

(a) whether Canada has recently released a \$41 million credit to India and

(b) if so, how it will be utilised?

**The Minister of Finance (Shri Sachindra Chaudhuri):** (a) In the Aid India Consortium Meeting held in Washington on 21st April 1965, the Government of Canada pledged a total assistance to the Government of India of Canadian \$44.50 million equivalent to U.S. \$41.16 million (Rs. 19.60 crores) for the year 1965-66 for purchases from Canada.

(b) The utilisation of this amount is programmed as follows:

(i) *Grant element* (C. \$ 12.00 million-U.S. \$11.10 million).

For commodities such as:—

Nickel,  
 Asbestos,  
 Zinc,  
 Aluminium,  
 Sulphur,  
 Fertilizers,  
 Newsprint.